

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-511/2018 in  
OA-2480/2016**

**Reserved on : 27.08.2018.**

**Pronounced on : 04.09.2018.**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Prem Prakash Gupta,  
Accountant, Group-C  
S/o Sh. V.P. Gupta,  
Aged about 38 years,  
R/o H.No. 252, Sector-2,  
R.K. Puram, New Delhi-110022. .... Petitioner

(through Sh. Anil Mittal, Advocate)

Versus

Sh. J.P.S. Chawla,  
Principal Chief Controller of Accounts,  
CBEC, 1<sup>st</sup> Floor,  
AGCR Building,  
ITO, New Delhi. .... Respondent

**O R D E R**

**Ms. Praveen Mahajan, Member (A)**

The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 06.07.2018 in OA-2480/2018 where under this Tribunal passed the following order:-

“Heard.

Issue notice to the respondents. List on 20.07.2018.

Till that date status quo qua the applicant may be maintained. Order **Dasti.**"

2. Learned counsel for the petitioner stated that despite the above order of the Tribunal and having his deputation period extended till 12.04.2019, the respondents are not allowing the applicant to join his duties and orally informed that his repatriation order had already been passed in May, 2018.
3. Since the applicant had already been repatriated before the status quo order dated 06.07.2018, no case of contempt is made out. The C.P. is thus not maintainable and is dismissed.
4. The O.A. is already listed for hearing on 07.09.2018.

**(Praveen Mahajan)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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